## **Course Methodology:**

- Lecture Method
- Integrated Case Law Study
- ➢ Group Discussion

# **Beneficiaries:**

- > Students pursuing undergraduate and postgraduate programmes in Law and/or in any related fields are eligible to register for this course.
- Legal Practitioners
- Scholars/Academics

Note: The minimum intake is 20 participants. The total number of participants admitted shall be 40 in number, on a first-come, first-served basis.

## **Evaluation Method:**

Every participant will have to sit for an evaluation in the form of a Multiple Choice Question (MCQ) test, pertaining to the topics taught during the Course.

Note: Certificates will be issued to those participants who attend all the sessions during the duration of the Course and successfully clear the aforementioned evaluation.

# **Non-Refundable Fees:**

- ➢ GNLU Students: Rs 1000/-
- Outside Student Participants: Rs 2500/-
- ➤ Others: Rs 3500/-

Note: Fees include charges for registration, tuition, study material, stationery, tea and snacks **ONLY**.

# **Venue / Duration:**

Gujarat National Law University, Gandhinagar / 15 Hours

# How to Apply:

**Registration Form Link:** 

https://forms.gle/JQUHFavJyPzGktN m9

### **Online Fee Payment Link:**

https://www.onlinesbi.com/sbicollec t/icollecthome.htm

# Last Date for Registration:

23<sup>rd</sup> August 2019



# **Gujarat National Law University, Gandhinagar**

**Under Centre for Corporate & Competition Law** 

# **Certificate Course on "EU Competition Law"**

 $(27^{\text{th}} \text{August}, 2019 - 30^{\text{th}} \text{August}, 2019)$ 

# **Programme Coordinator**

Ms. Shreya Talukdar Teaching & Research Associate Centre for Corporate & Competition Law

Gujarat National Law University, Gandhinagar Attalika Avenue, Knowledge Corridor, PDPU Road, Koba- 382426.



**Organizes** 

# **Prof. (Dr.) Stephanie Rohlfing-Dijoux**

stalukdar@gnlu.ac.in, +91-9674754720

#### **About the Certificate Course:**

**Introduction:** The Course will provide participants with an overview of the principles, definitions and objectives of the law through a detailed understanding of common anti-competitive practices, its potential causes and consequences of the discriminatory behaviour. An in-depth understanding into the enforcement mechanism within the regime will be undertaken in the backdrop of the Commission's latest landmark rulings and the recent formal approval of the Directive on Copyright in the Digital Single Market.

#### Aims:

- To understand the intricate and detailed aspects of the EU legal regime from the evolution of the law to its impact on the functioning of the industries;
- > To critically analyse the functioning of the institutions and jurisdictions of the EU;
- To examine EU competition law policies and explore new tendencies in the latest European law reforms;
- > To garner an array of knowledge of European law sources;

**Course Content:** The Course will focus on the general introductory principles of EU competition law, the basic economic concepts and theories functional within the purview of the market structure, before moving on to the application of competition law in the EU with regard to articles 101 and 102 of the Treaty on the Functioning of the EU (TFEU). This will be followed by a discussion on the anti-competitive practices in the EU, the public and private aspects with regard to the enforcement of the law and its international aspects. More specifically, the topics covered in the course includes but is not restricted to:

- ➢ History of the EU
- > Definition, aims and objectives of competition law
- Its institutional and administrative aspects
- Key market concepts and theories
- Horizontal and vertical agreements
- Abuse of dominant position
- > Joint ventures
- Licensing agreements / franchising
- Public and private enforcement of competition law
- Modernisation of EU competition law and its international aspects

# EUROPEAN COMPETITION LAW

**About the Resource Person:** Dr. Stephanie Rohlfing-Dijoux is professor at the University Paris Nanterre in the Academy of Versailles. Her research and teaching interests include competition law, commercial law and intellectual property law. She is registered at the Paris and Munich Bar and has participated at various seminars and conferences alongside being the co-director of the tri-national winter and summer universities. She holds innumerable publications to her credit including a book on "Developing Intra-Regional Exchanges through the Abolition of Commercial and Tariff Barriers: Myth or Reality?". She has written on "Cartel Damages Pursuant to Directive 2014/104/EU and the Need of Implementation for the Directive in National Law". She was involved in the organization of the international symposium on the reform of German law of obligations and the transposition of Directive 99/44 of 25 May 1999 on certain aspects of the sale and guarantees of consumer goods in France, Germany and Italy.

#### About Gujarat National Law University:

Gujarat National Law University (GNLU) is a premier national law university established under the "Gujarat National Law University Act, 2003" in the State of Gujarat, India. As a Research-based Teaching University, it aims to advance and disseminate the learning and knowledge of the law and legal processes and their role in national and international development; to inculcate a sense of responsibility to serve the society in the field of law by developing skills in regard to advocacy, legal services, legislation, parliamentary practice, law reforms and such other matters and to make law and legal processes efficient instruments of social development. GNLU has been complimented for its standards of academics, relevance, access, equity and research by the UGC, India.

### For any further enquiry, kindly contact

Ms. Shreya Talukdar, stalukdar@gnlu.ac.in,

+91-9674754720



## About the Centre for Corporate & Competition Law:

Established in 2012, the Centre for Corporate and Competition Law is an initiative of the Gujarat National Law University to promote multidimensional research and development in the field of corporate and competition law. The Centre aims to contribute in this field through various activities, intellectual deliberations, practical output, legal solutions and creative awareness, thereby filling the gaps and easing the hurdles.

The Centre is headed by Dr. Udayakumara Ramakrishna, Assistant Professor of Law, Ms. Shreya Talukdar and 13 student members. Eminent scholars such as Dr. V Umakanth, from the National University of Singapore is a part of its Advisory Board. The Centre has organized many prominent events such as the 'half-day symposium on competition advocacy' and the 'advanced training programme on corporate insolvency law'.